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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 150/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company: Kadillac Chemicals Pvt Ltd.  
V/s.  
Shakti Bio Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

Respondent shall file its objections, if any, serving copy in advance to other side.

List the matter on 16.11.2017 for objections of Respondent and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 06th day of November, 2017.